

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:633
ANSWERED ON:28.02.2000
MODERNISATION OF LEGAL ADMINISTRATION
SURESH CHANDEL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the steps taken or proposed to be taken by the Government for modernisation/rationalization of the legal administration;
- (b) the progress made so far in this regard;
- (c) the details of the amount allocated for the purpose during the year 1999-2000, State-wise;
- (d) whether the Government have received any proposal from State Governments specially from the Himachal Pradesh regarding legal administration; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS
(SHRI RAM JETHMALANI)

(a) & (b): Modernisation / rationalization of the legal administration is a continuing process involving both the Central and State Governments. Several steps have been taken in this direction including the computerisation of records in various courts. Under the Project 'COURTIS' the Government has successfully implemented the computerisation in the Supreme Court of India and all the 18 High Courts. Under the District Courts Computerisation and Networking Programme, the National Informatics Centre (NIC) has already covered all the 430 District Courts in the country.

A Centrally Sponsored Scheme for the development of infrastructural facilities for the judiciary is also being implemented since 1993-94. The Scheme includes construction of court buildings and residential quarters for the Judges / Judicial Officers covering High Courts and Subordinate Courts. Funds aggregating to Rs. 331 crore have so far been released to various States and Union territories under this Scheme.

(c): Details of funds allocated to various States / Union territories under the Centrally Sponsored Scheme relating to development of infrastructural facilities for the Judiciary during the year 1999-2000 are indicated in the enclosed statement (Annexure).

(d) & (e): During the current year, a number of States, including Uttar Pradesh, Tamil Nadu and Kerala, have requested for increased allocation under the Centrally Sponsored Scheme. The matter has already been taken up with the Planning Commission to provide more funds for the year 2000-2001.

No specific proposal regarding modernisation / rationalisation of legal administration has been received from the Govt. of Himachal Pradesh / High Court of Himachal Pradesh during the current year.

ANNEXURE

STATEMENT IN REPLY TO PART (c) OF THE LOK SABHA UNSTARRED QUESTION NO.633 FOR 28TH FEBRUARY, 2000.
STATEMENT INDICATING THE AMOUNT ALLOCATED TO VARIOUS STATES / UNION TERRITORIES UNDER THE CENTRALLY SPONSORED SCHEME DURING 1999-2000.

(Rs. in lakhs)

| Name of the State | Amount Allocated |
|----------------------|------------------|
| 1. Andhra Pradesh | 405.05 |
| 2. Arunachal Pradesh | 45.00 |
| 3. Assam | 280.00 |
| 4. Bihar | 314.93 |

| | |
|---------------------|---------|
| 5. Goa | 39.00 |
| 6. Gujarat | 181.78 |
| 7 Haryana | 86.70 |
| 8. Himachal Pradesh | 39.00 |
| 9. Jammu & Kashmir | 39.00 |
| 10. Karnataka | 263.96 |
| 11. Kerala | 175.90 |
| 12. Madhya Pradesh | 323.82 |
| 13. Maharashtra | 347.43 |
| 14. Manipur | 45.00 |
| 15. Meghalaya | 44.99 |
| 16. Mizoram | 45.00 |
| 17. Nagaland | 45.00 |
| 18. Orissa | 206.54 |
| 19. Punjab | 92.87 |
| 20. Rajasthan | 249.47 |
| 21. Sikkim | 39.00 |
| 22. Tamil Nadu | 349.39 |
| 23. Tripura | 45.00 |
| 24. Uttar Pradesh | 774.54 |
| 25. West Bengal | 521.63. |

Union Territories

| | |
|-------------------------|---------|
| 1. A & N Islands | 30.00 |
| 2. Chandigarh | 29.00 |
| 3. Dadra & Nagar Haveli | 19.00 |
| 4. Daman & Diu | 18.00 |
| 5. Delhi | 350.00 |
| 6. Lakshadweep | 18.00 |
| 7 Pondicherry | 36.00 |
| Total | 5500.00 |